

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.517/KB/2018

Present:1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M. B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th April 2018, 10.30 A.M

Name of the Company		Industrial & Engineering Corporation-Vs- Nuddea Plantation Limited	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anand Datta
Adv.

Operational
Creditor

Anand Datta
Adv.
24/4/18

① Ashok Kumar Singh
② Sayantani Chatterjee
③ Biplob Soma

Corporate
Debtor

Bsoma
Adv.
24/4/18
Sayantani Chatterjee
(Adv.)
24/4/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel entered appearance for and on behalf of the corporate debtor and sought leave to file Vakalatnama along with the Board Resolution and reply affidavit. Leave is granted. Vakalatnama along with the Board Resolution is to be filed within 3 days.

Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of the

receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For further consideration list it on 04/07/2018.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)